IMPLEMENTATION OF 20-POINT PROGRAMME IN THE MINISTRY OF INDUSTRY

- 230. SHRI SHYAMLAL GUPTA: Will the Minister of INDUSTRY be pleased to state:
- (a) whether any assessment of the achievements/failures of the 20-Point Programme in so far as his Ministry is concerned has been made, and if so, with what results; and
- (b) what is the expenditure incurred under various heads, like advertisement, conveyance, grants given to persons/bodies, for the implementation of this programme?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) One of the items covered under the 20-point programme in so far as this Ministry is concerned was with regard to liberalisation of investment procedures which was a normal programme already in our industrial policy.

(b) No expenditure has specifically been incurred for liberalising the investment procedures.

COMMISSIONING OF POWER PROJECTS IN THE COUNTRY

- 231. SHRI SHYAMLAL GUPTA: Will the Minister of ENERGY be pleased to state:
- (a) the number of power projects in the country under execution, State-wise, the dates on which work commenced thereon and the dates by which they are likely to be commissioned;
- (b) the estimated cost of each project; and
- (c) the extent to which self-sufficiency in power is likely to be achieved after the completion of these projects?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b) The hydro and thermal (excluding atomic) power projects under execution in the country, the likely dates of their commissioning and their latest estimated cost are given in the enclosed Statement. [See Appendix Cl. Annexure No. 19].

(c) The total installed capacity in the country at the end of the Fifth Plan is likely to be around 30,000 MW. In addition there would be certain on-going projects on hand. Besides, advance action has also been taken for sanctioning some further projects which are required to yield benefits towards the middle of the Sixth Plan. While all possible steps are being taken to augment total capacity, it is not possible at this stage to give an indication of the extent of sufficiency.

LIQUOR SHOPS IN DELHI

- 232. SHRI SHYAMLAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the year-wise number of licences issued for opening liquor shops in Delhi during the last three years;
- (b) the criteria followed for grant of licences for these shops;
- (c) whether Government are aware of the resentment among the people over the continuous increase in the number of liquor shops and their location at sensitive places in the Union territory of Delhi; and
- (d) if so, what steps Government have taken to remedy the situation?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH: (a)

Category of licence	ear & number of licence	
1974-	1975-	1976-
75	76	77
L- 1 (Wholesale of IMFL) 27	27	23
L- 2 (Retail sale of IMFL) 28	28	35
L- 4 (Exclusive sale of beer)-	-	5
L-10 (Retail sale of country		
liquor) 7	7	12

- (b) The licences are granted by open auction to the highest bidders. The criteria regarding the location of liquor shops are as follows:
 - (1) The shops should be 'pucca' shops with proper electrical fittings.
 - (2) The shops should be located in commercial areas.